

(b) No, Sir.

(c) The D.G.S.&D. generally advertise the demands for the stores for which indents valued Rs. 10,000 or more are placed on them. Even those firms which are not registered with the D.G.S.&D. can buy the tenders and quote against advertised demands. In certain cases and for special reasons, it may become necessary to dispense with the system of advertisement. In such cases limited tender enquiries are normally issued only to the firms registered with the D.G.S.&D. The limited tender enquiry is also sometimes issued to unregistered firms who are known to the D.G.S.&D. from experience as likely sources of supply. The D.G.S.&D. are, therefore, not following a procedure different from what they were following before.

(d) The registration of a firm as an approved supplier with the D.G.S.&D. is not obligatory. It is, therefore, not binding on all the firms holding industrial licence or import licence from Government to get themselves registered with the D.G.S.& D. Also, the D.G.S.& D. may not buy all the commodities which are licensed for production or for import. No statistics of such firms is therefore maintained by the D.G.S.&D. The guiding principle followed by the D.G.S.& D. is to procure stores from the indigenous sources as far as possible. The Directorate General of Technical-Development are consulted for indigenous sources of supply. Where they recommend newly licensed industries as likely sources of supply against a particular demand, inquiries are sent to such parties even if they are not registered with the D.G.S.&D.

(e) Each such case is examined on individual merits. No separate statistics of the number of registered firms whose performance might have been poor or unsatisfactory during a particular period are maintained.

(f) 73.

**Establishment of Petrol Pumps by
Indian Oil Corp. Ltd.**

**3354. Shri Jyotirmoy Basu:
Shri Bhagaban Das:
Shri K. Haldar:
Shri K. Ramani:
Shri Vishwanatha Menon:**

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that foreign controlled Oil Companies have been standing in the way of the expansion schemes of Indian Oil Corporation Ltd. in the matter of establishment of Petrol Pumps in big cities; and

(b) if so, steps Government propose to take in the matter?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghunatha Ramesh): (a) No, Sir.

(b) Does not arise.

Loktak Power Project in Manipur

3355. Shri M. Meghachandra: Will the Minister of Irrigation and Power be pleased to state:

(a) the total proposed outlay for the Loktak Power Project in Manipur;

(b) whether the necessary technical verifiatory work has been completed; and

(c) when the project will be commissioned and what is its power and irrigation potential?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) An outlay of Rs. 1 crore has been tentatively proposed for the Loktak Project under the Fourth Plan.

(b) Field investigations have recently been completed and the project report including estimates of cost are under preparation.

(c) The project is likely to be commissioned during the Fifth Plan. The